

ADM No.129/2020

Office of the  
Principal District & Sessions Judge,  
Bengaluru Rural District,  
Bengaluru, dated: 28.05.2021

**NOTIFICATION**

Subject : Transfer of cases filed under POCSO Act where allegation is also of commission of offences under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 against a child.

- Reference
1. Proceedings in Order No. LAW 99 LAC 2019 dated 27.02.2020 of the Government of Karnataka sanctioning Fast Track Special Court to try the cases filed under POCSO Act.
  2. Notification No. LAW 99 LAC 2019 dated 03.03.2020 of the Government of Karnataka establishing a Special Court to try the cases filed under POCSO Act.
  3. Notification No. GOB (I) 1/2021 dated 04.03.2021 of the Hon'ble High Court of Karnataka, Bengaluru posting Presiding Officer to the FTSC-I, Bengaluru Rural District, Bengaluru.

4. Notification No. LAW-LCE/42/2020, Bengaluru dated 29.05.2020 of the Government of Karnataka conferring power of Special Court under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, to the 31 Fast Track Special Courts created in the State vide Government Order No. LAW 99 LAC 2019 dated 14.10.2019, 10.12.2019, 27.02.2020 and 03.03.2020.
5. This office Notification bearing No. ADM/129/2020 dated 10.03.2021.

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In view of creation of a Special Court i.e., Additional District & Sessions Judge - FTSC-I, Bengaluru Rural District, Bengaluru vide reference at Sl.No.1 and 2 above, exclusively to try the cases filed under the POCSO Act, all the POCSO cases pending on the file of II Additional District & Sessions Judge, Bengaluru Rural District, Bengaluru except the POCSO cases along with offences under Section 376 of Indian

Penal Code in consonance with Notification No. LAW 99 LAC 2019 dated 03.03.2020 of the Government of Karnataka, were withdrawn and transferred to the court of Additional District & Sessions Judge - FTSC-I, Bengaluru Rural District, Bengaluru, for disposal in accordance with law, vide Notification bearing No. ADM/129/2020 dated 10.03.2021.

Further, in view of the Notification No. LAW-LCE/42/2020, Bengaluru dated 29.05.2020 conferring powers of Special Court under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, to the 31 Fast Track Special Courts created in the State vide Government Order referred to at Sl.No.4 above, all the **POCSO cases** pending on the file of II Additional District & Sessions Judge, Bengaluru Rural District, Bengaluru, **where allegation is also commission of offences under Scheduled**

**Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989**, are withdrawn and transferred to the court of Additional District & Sessions Judge - FTSC-I, Bengaluru Rural District, Bengaluru, for disposal in accordance with law.

The Advocates and parties are to appear before the concerned transferee court on the respective dates of hearing of the cases already fixed.

  
( Vijaykumar M. Pawale)  
I Additional District & Sessions Judge,  
in concurrent charge of  
Principal District & Sessions Judge,  
Bengaluru Rural District,  
Bengaluru.

Copy to:

1. The Registrar General, Hon'ble High Court of Karnataka, Bengaluru with a covering letter.

Copy forwarded for information and necessary action by e-mail to:

1. The II Additional District & Sessions Judge, Bengaluru Rural District, Bengaluru.
2. Additional District & Sessions Judge - FTSC-I, Bengaluru Rural District, Bengaluru.
3. All the Courts of Bengaluru Rural District.
4. The President, Advocates' Association, Bengaluru.
5. The President Advocates' Association, Anekal/ Devanahalli/ Doddaballapura/ Nelamangala/ Hosakote.
6. The Statistics Branch/Criminal Pending Branch of this office.
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